

(2)

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD**

ORIGINAL APPLICATION NO. 799 of 2007.

Allahabad, this the 13th day of August, 2007

**Hon'ble Mr. Justice Khem Karan, Vice-Chairman
Hon'ble Mr. K.S. Menon, Member-A**

Nathu Lal, S/o Shri Sukhai,
Technician Grade-I,
Under Senior Section Engineer (PS),
North Central Railway, Allahabad,

...Applicant.

(By Advocate : Shri Shamim Ahmed)

Versus

1. Union of India through General Manager,
N.C.R., Allahabad.
2. The Senior Divisional Electrical Engineer
(General) North Central Railway, D.R.M.
Office, Allahabad.

...Respondents

(By Advocate :Shri P.N. Rai)

O R D E R

By Hon'ble Mr. Justice Khem Karan, V.C. :

The applicant has come with a prayer that respondent No.2 be directed to take an early decision in pending formal disciplinary proceedings against the applicant. He says that earlier, he was served with a charge sheet dated 22/30.1.2004 alleging that he had married Smt. Gayatri Devi Pal, during the subsistence of previous marriage in ^{him and} between Smt. Suraj Kali. He says that the matter was enquired into and thereafter a report dated 18.4.2005 (Annexure-A-1) was filed exonerating him



after the said charges. He alleges that it was in March, 2006 that the Disciplinary Authority appointed another Enquiry Officer, to enquire into the matter and he submitted the report on 29.7.2006, but final orders were not being passed. He says, he is approaching superannuation and he wants that the pending disciplinary proceedings should be brought to logical conclusion, before he retires.

2. The Tribunal is of the view that there is no point in keeping this OA pending and it would be just and proper if the Disciplinary Authority is asked to ensure that pending disciplinary proceedings are concluded and necessary orders passed as expeditiously as possible.

3. So, the OA is finally disposed of with a direction to respondent No.2, to ensure that pending formal disciplinary proceedings against the applicant are brought to logical conclusion as per rules and the necessary orders passed, within a period of three months from the date a certified copy of this order is produced before him. No costs.

Member-A
Member-A 13.8.07

C. J. M...
13.8.07
Vice-Chairman

RKM/